

Satra Properties (India) Limited
List of Creditors as on 03.08.2020 prepared as on 16.09.2021

II Financial Creditors in Class - UnSecured

Sl. No.	Name of Creditor	Identification No.	Details of Claim received		Details of Claim Admitted					Amount of Contingent Claim	Amount of any Mutual dues, that may be set	Amount of Claim not admitted	Amount of Claim under verification	Remarks, if any	
			Date of receipt	Amount Claimed	Amount of Claim admitted	Nature of Claim	Amount covered by guarantee	Whether related party?'	% of voting share in CoC						
1	Gammon Realty Ltd.			24,08,00,000	-	Unsecured				-			24,08,00,000	-	Note-1
2	Kasam Holding Pvt. Ltd.			4,00,00,000	-	Unsecured				-			4,00,00,000	-	Note- 2
3	Gammon India Ltd.			3,00,00,000	-	Unsecured				-			3,00,00,000	-	Note-3
4	Mr. Mool Singh Rathore			14,12,000		Unsecured				-	14,12,000			-	Note-4
5	Mr. Shyamlal Khatri and Mr. Hemant Arora			14,00,000	-	Unsecured				-	14,00,000			-	Note-4
6	Mr. Suresh Bhandari and Mrs. Seema Dakalia			28,95,500							28,95,500				Note-4
7	Mr. Suresh kumar			23,62,500							23,62,500				Note-4
8	Mrs. Meenakshi Soni and Mr. Naveen Soni			14,20,000							14,20,000				Note-4
9	Mrs. Pushpadevi			25,31,250							25,31,250				Note-4
10	Mrs. Teena Soni			2,00,000							2,00,000				Note-4
11	Mrs. Swati Soni			3,00,000							3,00,000				Note-4
12	Mr. Babulal Soni and Mrs. Geeta Soni			11,50,000							11,50,000				Note-4
13	Mr. Vinod Kriplani and Mrs. Neetu Kriplani			10,52,250							10,52,250				Note-4
14	Mr. Ramchander Soni			8,50,000							8,50,000				Note-4
15	Mrs. Havan Kanwar			49,41,000							49,41,000				Note-4
16	Mr. Vikas Das			7,00,000							7,00,000				Note-4
17	Mr. Kishore Kumar Arya and Mrs. Pushplata			10,00,000							10,00,000				Note-4
18	Mr. Jagdev Singh			1,00,000							1,00,000				Note-4
				Total	33,31,14,500	-					-		2,23,14,500		31,08,00,000

Note on claims

	Particulars
1	Party has clarified that there is an MOU which they are unable to trace. The money is reflected as advance taken for property in the books but no allotment has been made. There is no agreement for interest. There has been transactions of receipt and payment in the account. Claimant has been asked to submit form F for other creditors.
2	No reply to mail. The MOU is not acted upon. Part amount of Rs.100 lakhs has been refunded indicating that there has been an agreement not to act upon the MOU. No balance confirmation was given in all these years except in April 2020.
3	The amount was given as an advance for payment of security deposit for a contract from MMRDA. On successful bid it was to be jointly developed by the claimant with CD. The amount was not refunded after failure to secure the contract by CD. Hence, not an FC. Claimant advised to submit form F.
4	Possession has been given to most of the claimants, hence clarification has been sought from them. Pending such a clarification they cannot be treated as allottees. Refer mail dated 28th July 2021 sent to associates.kanungo@gmail.com